

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00286/2021**

**Dated Tuesday the 23<sup>rd</sup> day of March Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)**  
**HON'BLE SHRI. C. V. SANKAR, Member (A)**

**(Through Video Conferencing)**

A.Nagappan, Mate (Vech/Mech), (Retd),  
No. 3/132, Rice Mill Street,  
Thondiakadu, Thondiakadu (PO),  
Thiruthuraipoondi Taluk,  
Tiruvarur Dist 614703.

....Applicant

By Advocate M/s. N. Fidelia

Vs

1.Union of India, rep by,  
The Directorate General of Personnel/CSCC,  
Engineer-in-Chief's Branch,  
Integrated HQ of MoD (Army),  
Kashmir House, Rajaji Marg,  
New Delhi 110011.

2.The Chief Engineer,  
Head Quarters,  
Southern Command,  
Pune 411001.

3.Commander Works Engineer,  
Wellington Barracks Post,  
Nilgiris 643231.

4.The Chief Engineer,  
Military Engineer Services (HQ),  
Chennai Zone,  
Island Grounds, Chennai 600009.

5.The Garrison Engineer,  
Air Force Station,  
Pudukkottai Road,  
Tanjavur 613005.

6.The Assistant Garrison Engineer, E/M,  
Air Force Station,  
Thanjavur 613005.

....Respondents

By Advocate Mr. M. Kishore Kumar, SPC

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To direct the respondents to grant the II ACP/MACP w.e.f. 01.07.2006 with grade pay of Rs. 2400/- and III MACP financial benefits w.e.f. 01.07.2012 with grade pay of Rs. 2800/- respectively and consequently refix the pay and benefits of the applicant accordingly by fixing a time limit and pass such further or other orders as this Hon'ble Court may deem fit and proper and render justice."

2. Heard Ms. N. Fidelia, counsel for the applicant & Mr. M. Kishore Kumar, SPC appearing for the respondents on advance notice.
3. Perused the OA and all the documents. At the time of hearing, counsel for the applicant submits that the applicant has given a representation on 15.08.2019 which has not been considered by the respondents so far. She further submits that this OA may be disposed of with a direction to the respondents to consider the representation of the applicant stated above in a time bound manner.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dt. 15.08.2019 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)  
Member(A)**

**23.03.2021**

SKSI

**(S.N.Terdal)  
Member(J)**